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## (ii) PURCHASE OF BLANKETS FOR ARMED FORCES FROM ORDNANCE CLOTHING FACTORIES, SHAHJANPUR.

**PARENTI SURENDRA BIKRAM (Shahjahanpur):** Under rule 377 I want to make a statement. Shahjehanpur is one of the backward districts of Uttar Pradesh. With a large population and its backwardness this district is in the serious grip of poverty, unemployment and beggary and lack of facilities like medicines, water, housing, schools, etc. This district has played a vital role in the freedom struggle. In spite of all this, no importance has been given for its development. There is only one ordnance clothing factory at Shahjehanpur.

The Defence Ministry requires eight lakh blankets every year to meet the needs of the Armed Forces and all these are purchased from contractors. Recently DGOF has installed a new plant to manufacture blankets and a small order of 20,000 blankets has been placed with Ordnance clothing factory Shahjanpur. It is therefore reat quested that in case the Defence Ministry takes a decision to stop purchase of blankets from contractors and decides to manufacture the same in Shahjehanpur, more employment can be given to the people here.

(iii) REPORTED BRUTED TREATMENT OF STUDENTS AGITATING AGAINST D.T.C. BY DELHI POLICE.

SHRI BHAGAT RAM (Phillaur): It is a matter of great concern that during the agitation against bus fare hike by the Delhi Transport Corporation, students were brutally beaten up by the Delhi Police. On February 17, 1979, when the Students Federation of India organised a demonstration against fare hike, the police were let loose on the students and indiscriminately lathi charged and fired tear gas shells. Many students were injured. Even the girl students were not spared. The policemen sat on some girls and beat them up mercilessly. The girls were singled out for tear-gassing, lathi charges and humiliation. Many demonstrators were arrested. The police brutality on student demonstrators and women is widely condemned. The students of Jawaharlal Nehru University went on strike on 19th February, 1979 to protest against polict brutalities. The students, teachers and employees unions and political parties have condemned this brutal and inhuman action of the police. They are justified to demand a judicial inquiry against brutal police repression, withdrawal of all cases and immediate released of all those arrested during anti-fare hike agitation. This demand should be accepted. I request the Minister to make a statement on this incident.

(iv) REPORTED STOPPAGE OF MINING OPERATIONS IN MICA MINES OF BIHAR FOR WANT OF EXPLOSIVES

भी रौत लाल प्रसाद वर्षा (कोडरमा): प्रध्यक्ष महोदय, मैं नियम 377 के प्रधीन एक लोक महत्व के विषय पर निम्नलिखित वस्तव्य दे रहा हं----

"एक्सप्लोसिव के झभाव के कारण बिहार प्रान्त के समस्त झझक खानों में खनन कार्य प्रायः ठप्प हो गया है तथा पचास हजार झभ्रक मजदूर खानों एवं फोक्ट्रयों से बाहर झां गये हैं।

भ्रभ्रक खनन कार्य के लिए प्रति मांह 1500 केसेज विस्फोटक पदार्थ की म्रत्यावश्यकता होती है जब कि गोमिया एक्सप्लोसिव लिमिटेड मान्न 400 केसेज एक्सप्लोसिव भ्रापूर्ति कर रहा है । म्रभ्रक-निर्यात मनुब ध के मनुसार 1979 में लगभग 30 करोड़ ब्युगे की विदेशी मुद्रा की प्राप्ति रुक जाने की संभावना है।

पूरे देश में 80 हजार टन एक्सप्लोसिक प्रति माह झावस्थक है जबकि देश में करीब 60-65 हजार टन का उत्पादन होता है। 15 हजार टन कमी की पूर्ति के लिए वर्तमान सजम एक्सप्लोसिव फेक्टरी का विस्तार करा कर विदेशों से तीन गुने दाम पर झायात करने की नीति पर गम्भीरतापूर्वक विचार करने की आवश्यकता है। कोयला, लोहा, कोपर मादि सभी खानों में व्यवहारार्थ पर्याप्त माला में विस्फोटक पदार्थ का सजन कराने के लिए कारणर कदम उठाना ग्रस्थावश्वक है। उद्योग मंत्री का ध्यानः श्रकवित करते हुए में आग्रह करना चाहता हूं कि ग्रिरिडीह (बिहार) জিলী के झन्दर मोमिया एक्सप्लोसिन फेक्टरी होते हुए स्थानीय सनिज मझक का उत्पादन एक जाए तथा हजारों मजदूर सडक पर मा जायें, यह चितनीय विषय है। मतः उद्योग मंत्री एक वक्तम्य देकर सदन को जानकारी दें कि प्राप्तक कानों के लिए तुरस्त क्या व्यवस्था . . . . . . करने वा रहे हैं।

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